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Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 50/2019-Customs (N.T./CAA/EXTENSION/DRI)**

New Delhi, dated the 26<sup>th</sup> September, 2019

S.O. (E). – In exercise of powers conferred upon by first proviso to section 28(9) of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby extends the period for purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962, by a further period of one year with effect from date of issuance of each of the Show Cause Notices, as mentioned in column (3) of the table below, in respect of the noticees mentioned in column (2) of the Table for the purpose of adjudication in respect of show cause notices mentioned in column (3) of the Table for which Common Adjudicating Authority stands appointed, as mentioned in column (4) of the Table below, namely:

**TABLE**

<b>Sl. No.</b>	<b>Name of Noticee (s) and Address</b>	<b>Show Cause Notice Number and Date (falling under section 28(9)(b) of the Customs Act, 1962)</b>	<b>Notification number and Date appointing Common Adjudicating Authority</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>
1.	M/s Go IP Global Services Pvt. Ltd., H-68, Sector-63, Noida-201307 and 2 others.	DRI F. No. DRI/BZU/S-IV/Enq-43/ Int-Nil/2017 dated 08.10.2018 (SCN No. 38/2018).	Notification No. 22/2018- Customs (NT/CAA/DRI) dated 26.10.2018
2.	M/s Brightstar Telecommunications India Ltd., 1 <sup>st</sup> Floor, Plot No. 16, Udyog Vihar, Phase-IV, Gurugram-122015 and Sh. Ranbir Bhandari, M/s Brightstar Technology India Ltd., M/s Brightstar Telecommunications India Ltd., 1 <sup>st</sup> Floor, Plot No. 16, Udyog Vihar, Phase-IV, Gurugram-122015.	DRI F. No. DRI/BZU/S-IV/Enq-41/ Int-Nil/2017 dated 09.10.2018 (SCN No. 39/2018).	Notification No. 22/2018- Customs (NT/CAA/DRI) dated 26.10.2018
3.	M/s Compuage Infocom Ltd., D-601/602 & G-601/602, Lotus Corporate Park, Graham Firth Steel Compound, Western Express Highway,	DRI F. No. DRI/ BZU/S-IV/Enq-44/ Int-Nil/2017 dated 27.11.2018 (SCN No. 53/2018)	Notification No. 2/2019- Customs (NT/CAA/DRI) dated 21.01.2019

	Goregaon(E), Mumbai-400063 and Sh. Atul H. Mehta, Chairman & MD, M/s Compuage Infocom Ltd., D-601/602 & G-601/602, Lotus Corporate Park, Graham Firth Steel Compound, Western Express Highway, Goregaon(E), Mumbai-400063		
4.	M/s Ingram Micro India Pvt. Ltd., 5th Floor, B-Block, Godrej IT Park, Pirojshanagar, LBS Marg, Vikhroli (W), Mumbai-400079 and Sh. Blasè D'souza, Director Materials, M/s Ingram Micro India Pvt. Ltd., 5th Floor, B-Block, Godrej IT Park, Pirojshanagar, LBS Marg, Vikhroli (W), Mumbai-400079.	DRI F. No. DRI/BZU/S-IV/Enq-42/ Int-Nil/2017 dated 13.12.2018 (SCN No. 56/2018)	Notification No. 3/2019- Customs (NT/CAA/DRI) dated 21.01.2019
5.	M/s Redington (India) Limited, No. 95, SPL, Guindy House, Mount Road, Guindy, Chennai-600032 and Sh. E. H. Kasturi Rangan, Whole Time Director, M/s Redington (India) Limited, No. 95, SPL, Guindy House, Mount Road, Guindy, Chennai-600032	DRI F. No. DRI/BZU/S-IV/Enq-45/ Int-Nil/2017 dated 13.12.2018 (SCN No. 57/2018)	Notification No. 3/2019- Customs (NT/CAA/DRI) dated 21.01.2019

[F. No. DRI/HQ-CI/50D/CAA-33/2019-CI]

(SUCHETA SREEJESH)  
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record

1. Additional Director General (Adjudication), DRI-Delhi with the request to inform all the noticees to the Show Cause Notices on the extension granted by the DGRI for the purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962